

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 764
TO BE ANSWERED ON 27.07.2015

PROGRESS OF SAGY

764. SHRI PARVEZ HASHMI:

will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of villages adopted under the Saansad Adarsh Gram Yojana (SAGY) announced by the Prime Minister, Statewise;
- (b) the names of villages in Delhi for which consent has been received by Government to make them Adarsh Grams and the details of steps being taken for development in those villages;
- (c) the details of standards prescribed for development under SAGY; and
- (d) the details of provisions for additional funds under development head besides an MPLAD funds under above scheme?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

- (a): The details of villages adopted under the Saansad Adarsh Gram Yojana (SAGY) announced by the Prime Minister, Statewise, are at Annexure I.
- (b): The names of rural villages adopted by Members of Parliament in Delhi are Bhatti, Jhoroda Kalan, Ibrahimpur, Jaunti, Chilla Sarodha and Sabha Pur (Chauhan Patti). The details of steps being taken for development in these villages has been called from the Government of NCT of Delhi and are awaited.
- (c): The standards prescribed for development under SAGY, as envisaged under the Guidelines of the Scheme are at Annexure II.
- (d): SAGY is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/Behavioural change, take collective responsibility and initiate People projects. The development of Gram Panchayats identified under SAGY is

intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. In pursuance of above, the relevant Ministries / Departments of the Central Government have been requested by the Ministry of Rural Development to make suitable changes, wherever appropriate, in the guidelines of their respective Central Sector and Centrally Sponsored Schemes / Programmes to enable priority to be given to the Gram Panchayats selected under SAGY. While different Ministries/Departments have made changes in 14 of their Programme/Scheme guidelines, the Ministry is in touch with other relevant Ministries/Departments in this regard. A number of state schemes are required to be converged with this scheme for maximising benefit. This would require the guidelines of State Schemes/Programmes to be suitably amended to give automatic and mandatory priority to the GPs selected under SAGY. The states/UTs have been requested to do the needful in this regard.